

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No. 202 – IA(Plan)23(AHM)2024
ITEM No. 203 – IA/496(AHM)2024
In
C.P.(IB)/159(AHM)2023

Proceedings under Section 7 IBC

IN THE MATTER OF:

Mekaster Finlease Ltd
V/s
Tiaan Consumer Ltd

.....Applicant

.....Respondent

Order delivered on: 08/07/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Mohd. Nazim Khan, PCS in (IA(Plan)19/2024)
For the Respondent :

ORDER
(Hybrid Mode)

IA(Plan)23(AHM)2024

In compliance of the last order dated 05.06.2024, some additional affidavit has been filed on 01.07.2024 only vide inward diary No. 4957. Further, learned PCS appeared for the applicant / RP submits that an IA for seeking extension of CIRP period has been filed in Registry only on 01.07.2024 which is yet to be listed before Bench for consideration.

It is seen that the RP has conveyed a CoC meeting post the order dated 05.06.2024 and has obtained certain resolutions from CoC, validity of the same to be seen.

Let this matter be adjourned and be listed for further consideration along with the IA of extension of CIRP period.

Learned PCS and RP are directed to remain present physically on the next date of hearing.

Re-list for physical hearing on 29.07.2024

IA/496(AHM)2024

This is an application filed under Section 19 (2) r/w 19 (1) of the Insolvency and bankruptcy Code, 2016 & Regulation 3A of CIRP Regulations, 2016 seeking

directions from the present respondents on account of non-cooperation from them during the CIRP of the Corporate Debtor.

We have heard the Learned Counsel for the Applicant and perused the record.

Let notice be issued to the Respondents returnable on next date. The applicant is directed to collect the notice from the registry within three days and serve upon the Respondents along with copy of this order through Registered Ad post / Speed-post , Dasti mode as well as on the registered email ID within seven days from the date of this order. The Respondents are directed to reply within a week from the date of receipt of notice. Rejoinder, if any, be filed thereafter before the next date.

Proof of Service be filed by way of an affidavit before the next date of hearing.

Re-list on 29.07.2024

-Sd-
SAMEER KAKAR
MEMBER (TECHNICAL)

-Sd-
SHAMMI KHAN
MEMBER (JUDICIAL)